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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.524 of 2002
IN
O.A. No.883 of 2000

New Delhi, this the 21st day of February, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri A.P. Nagrrath, Member (A)

Pritpal Singh,
S/o Late Shri Sunder Singh,
R/o E-7, Guru Nannakpura,
Jail Road, New Delhi-58.Petitioner
(By Advocate : Shri Vikas Dutta)

Versus

1. Shri Pawan Chopra
Secretary, Ministry of Information and
Broadcasting,
Govt. of India, Shastri Bhawan,
New Delhi-110001.
2. Shri K.S. Sarma,
Chief Executive Officer,
Prasar Bharti, Doordarshan, P.T.I. Building,
New Delhi-110001.
3. Shri Sawgat Ghose
Additional Director General
Doordarshan News,
Central Production Centre,
Khel Gaon, New Delhi.Respondents
(By Advocate : Shri R.N. Singh, Learned proxy counsel
for Shri R.V. Sinha)

ORDER (ORAL)

By Shri Justice V.S. Aggarwal, Chairman :

Learned proxy counsel for the respondents
states that in terms of directions of this Tribunal,
the enquiry committee had been constituted. There had
been some delay but the report had been submitted. It
is in pursuance thereto that the transfer order has
been cancelled.

2. Keeping in view the said submissions made at
the bar, no further direction is required to be
issued. Rule is discharged.

lmp
(A.P. Nagrath)
Member (A)

VS Ag
(V.S. Aggarwal)
Chairman

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